

PROCEEDINGS OF HIGH COURT OF ANDHRA PRADESH :

Sub: ESTABLISHMENT – HIGH COURT OF ANDHRA PRADESH – Sri M. Rudraroop Reddy, Court Master, High Court of Andhra Pradesh – Appointment as Private Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh - **Orders – Issued.**

- Read:** 1.High Court's Proceedings Order ROC.No.350/2019-Estt., dated 11-07-2019.
2.High Court's Proceedings Order ROC.No.350/2019-20-Estt., dated 11-08-2020.
3.High Court's Proceedings Order ROC.No.350/2019-20-Estt., dated 12-10-2020.
4.High Court's Proceedings Order ROC.No.350/2019-21-Estt., dated 01-02-2021.
5.High Court's Proceedings Order ROC.No.350/2019-21-Estt., dated 01-03-2021.

ORDER : ROC.No.379/2021-Estt., Dated 01-07-2021

The Hon'ble the Chief Justice is pleased to pass the following order:-

Under Rule 5(1) of the Service Rules of High Court of Andhra Pradesh, 2019, **Sri M. Rudraroop Reddy**, Court Master, High Court of Andhra Pradesh, is appointed as **Private Secretary to the Hon'ble the Chief Justice**, High Court of Andhra Pradesh in the time scale of pay of Rs.56870-1460-58330-1560-63010-1660-67990-1760-73270- 1880 -78910 -2020-84970-2160- 91450- 2330- 100770-2520-105810, for a period of six months with effect from 01-07-2021.

The above said appointment is made purely on temporary basis without any preferential claim to future re-appointment or seniority and the above appointment is liable to be terminated at any time without any notice and without assigning any reason.

Sri M. Rudraroop Reddy shall take charge of his new post from Sri Mohd. Gouse.

Sri Mohd. Gouse shall hand over all the files pending with him to Sri M. Rudraroop Reddy, and get himself relieved from the post of Private Secretary to the Hon'ble the Chief Justice, and report before the Section Officer, Court Masters Section.



REGISTRAR GENERAL

To
The Officers –concerned.

Copy to :

1. The Principal Private Secretary to the Hon'ble Chief Justice (for placing before the Hon'ble Chief Justice).
2. The Personal Secretaries to the Hon'ble Judges (for placing before their Lordships).
3. All the Registrars, High Court of Andhra Pradesh.
4. All the Unit Heads, Andhra Pradesh.
5. The Registrar (I.T-cum-Central Project Coordinator), High Court of Andhra Pradesh (**with a request to direct the concerned to upload the proceedings in the High Court's Website**).
6. The Secretary to Government, Law (L.A & J – SC.F), Department, Government of Andhra Pradesh, Amaravati.
7. The Member Secretary, Andhra Pradesh State Legal Services Authority.
8. The Secretary, High Court Legal Services Committee.
9. The In-charge Officers – concerned.
10. The Section Officers – concerned.